

<ITEM NO.102

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 5725 OF 2006

M/S. ANMOL PUBLICATIONS P. LTD.

Appellant (s)

VERSUS

M/S. BHARAT BOOK CENTRE

Respondent(s)

Date: 21/01/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Appellant(s) Mr. Dharam Bir Raj Vohra,Adv.(Not present)

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The Appeal is dismissed in default.

Interim order, if any, stands vacated.

(Parveen Kr. Chawla)
Court Master

(Indu Satija)
Court Master

[signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5725 OF 2006

M/s. Anmol Publications P. Ltd.

..Appellant

versus

M/s Bharat Book Centre

..Respondent

O R D E R

The case was called out twice.

None appeared for the appellant to prosecute this

appeal.

The Appeal is dismissed in default.

Interim order, if any, stands vacated.

.....J.
[MARKANDEY KATJU]

NEW DELHI;
JANUARY 21, 2011

.....J.
[GYAN SUDHA MISRA]